

BEFORE THE NATIONAL GREEN TRIBUNAL PRINCIPAL BENCH,
NEW DELHI

ORIGINAL APPLICATION NO. 702 OF 2019

RAJENDER KUMAR

...APPLICANT

VERSUS

Sub-Divisional Magistrate and Ors.

...RESPONDENT

NDOH:- 04.05.2020

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1.	Additional Action Taken Report on behalf of DPCC in Compliance of the Order dated 07.11.2019	

(Dr. Chandra Prakash)
Sr. Env. Engineer
(Delhi Pollution Control Committee)

New Delhi:
Dated: 29.04.2020

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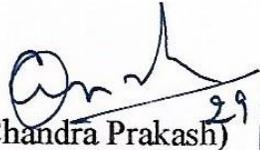
...RESPONDENT

**ACTION TAKEN REPORT ON BEHALF OF THE DELHI
POLLUTION CONTROL COMMITTEE IN COMPLIANCE OF THE
ORDER DATED 07.11.2019**

1. That vide order dated 22.08.2019, this Hon'ble Tribunal was pleased to direct the Delhi Pollution Control Committee and the Delhi Jal Board to furnish a factual and action taken report in respect of the supply of ground water by tankers by Mr. Babudin Khan at Sangam Vihar, as alleged by the Applicant in the captioned OA.
2. That accordingly, a report was filed by DPCC on 05.11.2019, mentioning that:
 - Borewell was found in the premises but non-operational
 - Borewell has 6 inch pipe.
 - Sh Rashgiuddin (son of Mr. Babudin Khan) informed that water was used for domestic consumption and some portion for use of masjid (Sabri Masjid, Gali no 4, J-2 Block, Sangam Vihar). Water was not used for any commercial purpose.
 - No tanker and water bottle found in the premises during inspection.

Subsequently, DPCC imposed Environmental damages compensation of Rs. 5,00,000/- for causing damage to the environment against Sh. Babudin Khan on 05.11.2019.

3. That This Hon'ble Tribunal was pleased to observe vide its order dated 07.11.2019 that the DPCC has taken requisite remedial action. But the applicant in person present during the hearing states that illegal extraction of ground water was still taking place. That accordingly this Hon'ble Tribunal was pleased to direct that the said facts be further verified by DPCC and DJB.
4. That, in compliance of the abovementioned order of this Hon'ble Tribunal, a joint survey was carried out by the Delhi Jal Board and DPCC on 18.12.2019. and the borewell was sealed to ensure that no extraction of ground water for any of the purposes takes place.
5. That, DPCC has issued a letter dated 26.12.2019 to SDM (Kalkaji) to take appropriate action for the recovery of Rs 5,00,000 from Sh babudin Khan and the same may be remitted to DPCC. That now, Sh. Babudin Khan has deposited EDC of Rs 5,00,000/- to DPCC through SDM (kalkaji).
6. It is most respectfully prayed that the present factual report may kindly be taken on record.


(Dr. Chandra Prakash) 29/04/2020

Sr. Env. Engineer
(Delhi Pollution Control Committee)

New Delhi:
Dated: 29.04.2020